

2415

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

ORIGINAL APPLICATION NO. 203 OF 2021

Devidas Khatri Petitioner
Union of India &ors. Versus ... Respondents

Sl. No	Particulars	Pages
1.	Reply to the Report dt. 17.01.2024 on behalf of Rishi Chawla regarding Expired Aswan Lease.	1-12
2.	<u>Annexure # - R 1:</u> Copy of the transfer lease deed dated 12-12-2014.	13-27
3.	<u>Annexure # - R 2:</u> Copy of the Office Order dated 08-01-2015.	28-28
4.	<u>Annexure # - R 3:</u> Copy of the EC dated 30-09-2013.	29-34
5.	<u>Annexure # - R 4:</u> Copy of the letter dated 02-01-2016 and 02-02-2017.	35-37
6.	<u>Annexure # - R 5:</u> Copy of the mining plan dated 18-01-2017.	38-39
7.	<u>Annexure # - R 6:</u> Copy of the authorization letter dt. 04-05-2018.	40-41
8.	<u>Vakalatnama</u>	42

Stuti Rai
(STUTI RAI)

Advocate

Mob: 91-7651982119

Email: tropical0098@gmail.com

Place:

Dated: March 30, 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2021

In the matter under Section 18(1) read with Sections 14 & 15 of the national Green Tribunal Act, 2010;

AND

In the matter of Report of Joint Committee dated 17-01-2024;

AND

In the matter of: Reply on behalf of Rishi Chawla s/o Shri Ramesh Chandra Chawla, R/o 87 Darbhanga Colony, Prayagraj (U.P.) regarding Expired Silica Sand Lease at Village Aswan, Tehsil Bara, Prayagraj

AND

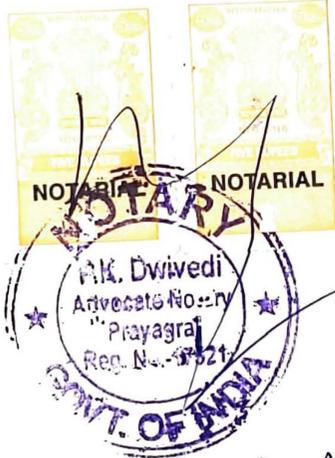
30/03/24
IN THE MATTER OF

Devidas Khatri
S/o Shri Nanad Kishre Khatri
R/o 239, Laxmi Nagar,
Behind Mangori Walon Ki Bagichi,
Brahmpuri, Jaipur 302002
Email: adv.anoop10@gmail.com
Mobile no. 9928000061

...Applicant

Versus

1. Union of India
through its Secretary, MOEF&CC,



Rishi

3rd Floor, Prithvi Wing, Indra
Paryavaran Bhawan, Jor Bagh, New Delhi-110003
Email: tapka.jigmet@gov.in,
Phone 01124695274

2. State of Uttar Pradesh
through its Chief Secretary
Govt. of U.P. 101 Lok Bhawan, U.P. Civil
Secretariat, Vidhan Sabha Marg,
Lucknow 226001
scup@nicoin Phone 0522-2238212
3. Central Pollution Control Board
Through its Member Secretary
Parivesh Bhawan, EBD-cum-Office Complex
East Arjun Nagar, Delhi 110032
Mscb.cpcb.in Phone 011-22303655
4. Uttar Pradesh Pollution Control Board
Through its Member Secretary
Buolding N. TC-12V Vibhuti Khan,
Gomti Nagar, Lucknow, Uttar Pradesh 226010
ms@uppcb.com, Phone No. 0522-2720895
5. Department of Geology and Mining,
Uttar Pradesh through Principal Secretary,
Geology & Mines, Government of Uttar Pradesh,
Khanij Bhawan 27/8 Rajaram Mohan Roy Marg,
Lucknow – 226001
dgmupexp@gmail.com Phone No. 0522-2205904
6. District Collector, Prayagraj (U.P.)
Dwarikapuri, Old Katra, Prayagraj,



[Handwritten signature]

Uttar Pradesh 211002
dmail@nic.in, Mobile No.954417517

7. Medical Health and Family Welfare Department
through Principal Secretary
1st Floor, Lal Bahadur Shastri Bhawan,
Uttar Pradesh Secretariat, Lucknow

....Respondents

I, Rishi Chawla, s/o late Ramesh Chandra Chawla,
aged around 43 years, resident of 87 Darbhanga Colony,
Allahabad presently at Prayagraj do solemnly affirm on oath
as under:

1. I am the Proprietor of M/s Shri Girdhari Lal Chawla and Sons, and I am well conversant with the facts of the case and as such I am competent to swear the present affidavit on my behalf.
2. That the deponent has gone through the Report dated 17-01-2024 filed by the Joint Committee in compliance of Order dated 06-11-2023 in O.A. No. 203 of 2021, as well as the Report dated 12-03-2024, and the deponent denies allegations made therein save those which are expressly agreed to below.



Rishi

3. That at the outset, it is submitted that the Petitioner filed an Original Application bearing O.A. No.203 of 2021 before this Hon'ble Tribunal. It was sought that the respondent authority be directed to stop the illegal mining activities of Silica Sand in the area located in the Shankargarh Block and nearby area with immediate effect and other reliefs.
4. That so far as deponent is concerned, it is submitted that the mining lease for silica sand was granted to one Sri Munshi Ram Chawla s/o Late Sri Ralla Ram Chawla vide lease deed dated 14-01-1980 an area of 20.59 Hectares at village Aswan, Tehsil Bara, District Allahabad (now Prayagraj). The lease was subsequently renewed on two occasions. The lease was granted a second renewal vide Government Order No. 567/86-2014/279/78 dated 27-06-2014 for a period of twenty years commencing on 14-01-2000 and ending on 13-01-2020, the lease was transferred to the deponent Rishi Chawla vide transfer deed dated 12-12-2014. A true copy of the transfer deed dated 12-12-2014 executed between Sri Munshi Ram Chawla and the deponent is annexed herewith and marked **Annexure R-1.**



Rishi

5. That after the expiry of the lease period on 13-01-2020, the deponent stopped all mining activities, and now the Government of Uttar Pradesh has auctioned the above lease. Thus, the deponent has no concern with the above lease.
6. That so far as mining lease at Aswan village during the subsistence of the expired lease deed is concerned, it is submitted that the Government of U.P. vide G.O. No.567/86-2014-279/78 dated 27th June 2014 accorded its approval for mining lease for a period of 20 years commencing from 14-01-2000 to 13-01-2020. The lease deed was registered on 11-08-2014 in the office of Sub-Registrar, Bara, District Allahabad. The District Mines Officer, Prayagraj issued an office order dated 08-01-2015 allowing the deponent to continue mining work. A true copy of the Office Order dated 08-01-2015 is being annexed herewith and marked as **AnnexureR-2**.
7. That the State Level Environment Impact Assessment Authority, Government of Uttar Pradesh additionally granted Environmental Clearance dated 30-09-2013 in



Reshma

favour of the Project Proponent for 20.59 hectare of leased land at village Aswan, Tehsil Bara in District Prayagraj after a public hearing. A true copy of the EC dated 30-09-2013 is being annexed herewith and marked as **AnnexureR-3**.

8. That in compliance of the EC, the Project Proponent routinely delivered Half-Yearly Environmental Compliance Reports to the Regional Office of UPPCB and other Authorities. The deponent craves indulgence to refer covering letters dated 20-01-2016 and 02-02-2017 showing Half Yearly compliance report. Copies of the letters dated 20-01-2016 and 02-02-2017 is being annexed herewith and marked as **Annexure R-4**.

9. That the deponent's mining plan was also granted approval by the Directorate of Geology and Mining, Lucknow vide letter dated 18-01-2017. A true copy of the letter dated 18-01-2017 is being annexed herewith and marked as **Annexure R-5**.



10. That the deponent had deployed qualified technical persons forming so as to ensure systematic and scientific mining of silica sand at Aswan village. A true copy of the letter

Rub

dated 04-05-2018 is being annexed herewith and marked as **Annexure R-6**.

11. That insofar as the allegations in respect of illegal mining are concerned as well as flouting of conditions of CTO, EC, and mining plan which were observed by the Joint Committee, it is submitted that the deponent's mining lease expired on 13-01-2020 and the deponent no longer participates in the mining of silica sand. Therefore, the allegations are not relevant in respect of the deponent.

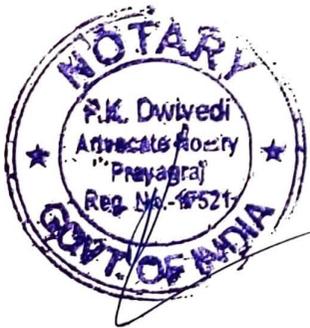
12. That insofar as the Joint Committee Report dated 12-03-2024 is concerned, the Joint Committee has recommended that environmental compensation worth Rs. 14,60,000/- be imposed on the deponent for failure to obtain consent orders under the Air and Water Acts. However, it is humbly submitted that no environmental compensation is required to be paid in respect of the deponent.



13. That the difference between a consent to operate and an environmental clearance was highlighted in the case of *Alembic Pharmaceuticals Limited v. Rohit Prajapati &Ors.* (2020) 17 SCC 157, where it was held at para 35 that

Rajy

"There exists a distinction between obtaining relevant clearances and consents from the State Pollution Control Board and obtaining an environmental clearance in accordance with the procedure laid down under the EIA notification of 1994. A consent order issued by the State Pollution Control Board allows an industry to operate within the prescribed emission norms. However, the consent orders do not account for the social cost and impact of undertaking an industrial activity on the environment and its surroundings. A holistic analysis of the environmental impact of an industrial activity is only accounted for once all the steps listed out in EIA notification of 1994 are followed. The purpose of setting in place specific requirements such as public hearing, screening, scoping and appraisal is to foster deliberative decisions and protect environmental concerns. The detailed process listed out in the EIA notification of 1994 for obtaining an EC allows for minimising the adverse environmental impact of any industrial activity and improving the quality of the environment. One must adopt an ecologically rational outlook towards development."



P.K.

14. That it is humbly submitted that the deponent's mining activities were in compliance with the conditions laid out in the Environmental Clearance, and accordingly, six-monthly compliance reports were also submitted. Admittedly, the deponent did not obtain the necessary consent orders which are meant to regulate emissions of the mining activity, but despite this, the deponent's compliance with the conditions of the Environment Clearance ensured that any harm caused to the environment on account of their mining activities was negligible. Thus, in view of the Court's observations in Alembic Pharmaceuticals Limited, it is humbly submitted that environmental compensation should not be imposed upon the deponent for the technical error.

15. That moreover, so far as the calculation in the Report dated 12-03-2024 is concerned, it is submitted that the Regional Officer vide letter dated 12-03-2024 imposed environmental compensation on the ground that the Project Proponent has neither obtained NOC nor CTO, for the period 08-02-2019 to 13-01-2020. It is humbly submitted that this calculation is incorrect. In compliance of the order dated 19-01-2024, a notice dated 22-02-2024 was given to the Project



R.K.

Proponent; in response, the Project Proponent conveyed that the term of lease had expired on 13-01-2020. The UPPCB observed that after getting EC dated 30-09-2013, the Project Proponent had worked up to 13-01-2020 without a CTO and consequently imposed environmental compensation. However, in view of guidelines dated 08-02-2019 issued by the Central Pollution Control Board the UPPCB imposed environmental compensation @ Rs. 5,000 per day from 08-02-2019 to 13-01-2020, which comes to Rs. 14,60,000. It is submitted that the environmental compensation was, thus, imposed for additional days, i.e. 08-02-2019 till 29-09-2019.

16. That it is additionally submitted that the Joint Committee has sought to impose environmental compensation vide the letter dated 12-03-2024, but lacks the jurisdiction to do the same. The Joint Committee has no jurisdiction under the Water Act or the Air Act. Additionally, the terms of reference issued by this Hon'ble Tribunal do not empower the Committee to impose compensation.





17. That it is further submitted that the failure to obtain consent orders was not deliberate and the deponent merely obtained the lease deed and the mine as a going concern from the transferor who had been granted the same from the government. It was merely an innocuous omission on the part of the deponent.
18. That the present Reply has been filed bona fide and in the interest of justice. The deponent reserves his right to add additional grounds for challenge including impugning any Joint Committee Report. The deponent craves leave of this Hon'ble Tribunal to claim any such relief subsequently.
19. That the deponent is a law abiding citizen of India and has always complied with and is further ready to comply with all the Environmental and Mining Laws ensuring sustainable development. In light of the aforesaid reply, it is submitted that the final report dated 17-01-2024 based on conjecture is completely absurd. The documents attached at Annexures to this affidavit are true copies of their respective originals.



20. That in totality of all aforesaid facts and circumstances, it is expedient to secure the ends of justice that this Hon'ble Tribunal may kindly be to discharge the notice issued against the Washing Pant of Project Proponent shown at Sl. # 9 and 16 of Annexure E to the of the Impugned Report dated 17-01-2024 and also set aside the compliance report dated 12-03-2024.



Rishi
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this 30 day of March, 2024.

Rishichawla S. Yadav
Identified by _____
Advocate to be his/her affidavit
are true and correct which is here to
verified and attested.

Rishi
DEPONENT

P. K. Dwivedi
Advocate Notary
Govt. of India

IDENTIFIED BY
Sanjay Yadav (Adv)
ADVOCATE PRAYAGRAJ
A/S 0330/19

30/03/24

Rishi

24286/14

Annexure R-1

13



उत्तर प्रदेश UTTAR PRADESH

AY 662757

8 NOV 2014



Dinash Kumar Sinha
 Advocate
FORM-O

लाल)
 उप सचिव
 भूतत्व एवं खनिकर्म विभाग,
 उ०प्र० शासन, लखनऊ

Transfer of mining lease

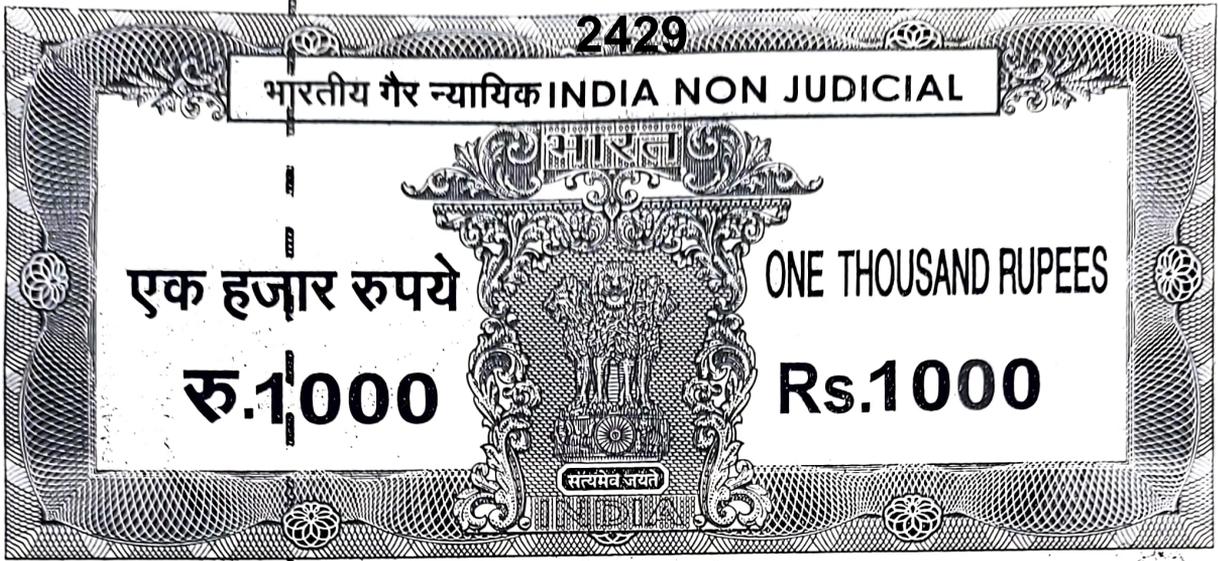
This indenture made this...12..... day of...December 2014,
 corresponding to saka samwat the...21..... day of...~~Phalgun~~... 19...36...
 between Sri Munshi Ram Chawla Son of Late Sri Ralla, Ram Chawla,
 Resident of 11-A/7 Dariyabad, Police Station-Attarsuiya, Town & District-
 Allahabad (hereinafter referred to as the "transferor" which expression shall
 where the context so admits be deemed to include his heirs, executors,
 administrators, representatives and permitted assigns) of the first part and



Rajeev Kumar Chawla
 Kishinchak

गोन्दन लाल
 उप सचिव
 भूतत्व एवं खनि
 उ०प्र० शा
 विभाग,
 लखनऊ
Rishi

14



उत्तर प्रदेश UTTAR PRADESH

X 799837

18 NOV 2014

इस प्रमाण पर
VEN

Rishi Chawla, Son of Shri Ramesh Chandra Chawla, Resident of 87, Darbhanga Colony, Police Station-Tagore Town, District-Allahabad (hereinafter referred to as the "transferee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted assigns) of the second part and the Governor of Uttar Pradesh (hereinafter referred to as the 'State Government' which expression shall where the context so admits be deemed to include the successors in office and assigns) of the third part.

WHEREAS vide mining lease deed dated 14th January 1980, entered into between the State Government & the transferor and registered in Book No. 1 Volume No.517 on pages 175 to 222 at Serial No. 681 in the office of Sub-Registrar-Karchhana, District-Allahabad on March 1980 demised an area of 20.59 hectares fully described in part I of the schedule thereto



Rajesh Kumar Chawla *Rajesh Chawla*

[Signature]
 (गोविन्द लाल)
 उप सचिव
 भूतत्व एवं खनिकर्म विभाग,
 उ०प्र० शासन, लखनऊ

[Signature]

10 Feb 2014 14:29:14
 श्री राजीव कुमार चावला बहै 0 मुख्तार आम
 पुत्र श्री स्व 0 सुनील चावला
 पेशा व्यापार
 निवासी 39/38/a अपोजिट भोला हास्पिटल लाउदर रोड इलाहाबाद
 उत्तर प्रदेश

	पट्टा विलेख	(6 वर्ष)			
	21,000.00	10,000.00	20	10,20.00	1,000
प्रतिफल	मालियत	ओसत वार्षिक किराया	फीस रजिस्ट्री	नकल व प्रति शुल्क	योग शब्द लगभग
श्री	राजीव कुमार चावला	बहै 0 मुख्तार आम			
पुत्र श्री	स्व 0 सुनील चावला				

व्यवसाय व्यापार

निवासी स्थायी 39/38/a अपोजिट भोला हास्पिटल लाउदर रोड इला0
 अस्थायी पता 39/38/a अपोजिट भोला हास्पिटल लाउदर रोड इला0

ने यह लेखपत्र इस कार्यालय में दिनांक 15/12/2014 समय 1:53PM

दजे निबन्धन हेतु पेश किया।

Rajeev Kumar Chavla



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

श्री 0 के 0 सिंह (प्र 0)
 उप निबन्धक, बारा

इलाहाबाद

15/12/2014

R. Singh

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रू. प्रलेखानुसार उक्त

पट्टा दाता Rajeev Kumar Chavla

पट्टा गृहीता

श्री राजीव कुमार चावला बहै 0 मुख्तार आम

श्री ऋषि चावला

पुत्र श्री स्व 0 सुनील चावला

पुत्र श्री रमेश चन्द्र चावला

पेशा व्यापार

पेशा व्यापार

निवासी 39/38/a अपोजिट भोला हास्पिटल
 लाउदर रोड इला0

निवासी 87 दरभंगा कालोनी पुलिस स्टेशन टैगोर
 टाउन शहर इला0

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन
 श्री राज्यपाल उ0प्र0की ओर से भू0एवंखनिकर्म विभाग
 ने अपने पद के अधिकार से किया है इसलिये उनकी उपस्थिति
 और हस्ताक्षरों की आवश्यकता नहीं है, और लेखपत्र
 रजिस्ट्रीकरण के लिए स्वीकार किया गया।

R. Singh



2431

16



उत्तर प्रदेश UTTAR PRADESH

X 799838

18 NOV 2014

delineated on map annexed thereto for the purpose of mining for Silica Sand for a period of 10(Ten) years commencing from 14th January 1980 in accordance with the Mineral Concession Rules, (hereinafter referred to as the "Rules 1960").

AND WHEREAS on expiry of the term of the aforesaid mining lease, the transferor has applied to the State Government in accordance with the Rules, for the first renewal of the aforesaid mining lease for Silica Sand in respect of the lands described in part I of the schedule, hereunder written the transferor has deposited with the State Government the sum of Rs.2000/- (Rupees two thousand) only as security for a mining lease and the State Government granted first renewal for the same area 20.59 hectares vide Government Order No. 1601/18-12-91/89 dated 14th May 1991 and mining lease deed was executed between the same parties on



Rajesh Kumar Choudhary
Ramesh Choudhary

(गोपनीय)
उप
भूतत्व एवं खा
उद्योग शाखा

Ramesh

नं० ६२७ दि० १५-११-१४ १०००
 २६ दसम्बर २०१४ कालोनी इलाहाबाद
 २० दसम्बर २०१४ ११:३०
 १५-११-१४ १०००

ने निष्पादन स्वीकार किया ।
 जिनकी पहचान श्री रमेश चन्द्र चावला
 पुत्र श्री स्व० गिरधारी लाल चावला
 पेशा व्यापार
 निवासी ८७ दरभंगा कालोनी पुलिस स्टेशन टैगोर टाउन शहर
 व श्री धनश्याम शर्मा
 पुत्र श्री स्व० संगमलाल शर्मा
 पेशा व्यापार
 निवासी बलापुर तह०बारा इला०
 ने की ।
 प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं ।



Ramesh Chandra Chauhan
 धनश्याम शर्मा

संज्ञिक अधिकारी के हस्ताक्षर

पी० के० सिंह (प्र०)
 उप निबन्धक, बारा
 इलाहाबाद
 15/12/2014

Rsh



24th December 1998 with effect from 14th January 1990 for a period of 10(Ten) years i.e. 13th January 2000 and demised an area 20.59 hectares fully described in part no I schedule thereto and delineated on the map annexed thereto.

AND WHEREAS vide power of Attorney executed on 16th October 2014, by the transferor appointed his Attorney to Sri Rajiv Kumar Chawla Son of Late Sri Surendra Kumar Chawla, Resident of House No 39/38/E/A, Lowther Road, Police Station George Town Tehsil-Allahabad, District-Allahabad to act and sign any relevant papers relating to execution of agreement on his behalf.

AND WHEREAS the transferor has applied to the State Government in accordance with the Rules, for the second renewal of mining lease for Silica Sand in respect of the lands described in part I of the schedule hereto vide application dated 04th December 1998 and on the aforementioned application, the State Government granted the second renewal vide Government Order No.567/86-2014-279/78 dated 27th June 2014 with effect from 14th January 2000 for a period of 20 (Twenty) years i.e. 13th January 2020 and has deposited with the State Government the sum of Rs. 10000/- (Rupees Ten Thousand) only as security vide treasury challan no. A030045 dated 17th July 2014 at Allahabad.



AND WHEREAS by virtue of an indenture of lease dated the 11th Day of August 2014 and registered in book no. 1 volume no. 1413 on pages no.

Rajeev Kumar Chawla Sri Rajiv Kumar Chawla

(गोन्दन लाल)
उप सचिव
निकर्म विभाग

4

पट्टा दाता

Registration No.: 6336

Year: 2,014

Book No.: 1

0101 *Rajeev Kumar Chavla*
राजीव कुमार चावला बहे०मुख्तारआम

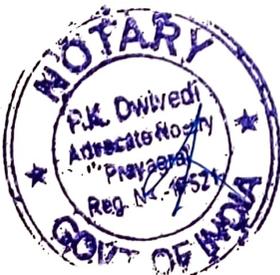
स्व० सुनील चावला

39/38/a अपोजिट भोला हास्पिटल लाउदर रोड इला०

व्यापार



0102 राज्यपाल उ०प्र०की ओर से भू०एवंखनिकर्म विभाग उ०प्र०शास

*Rajeev*

2435

20

321 to 416 at serial no. 3804 in the office of Sub-Registrar, Bara, District Allahabad (hereinafter referred to as lease) the original whereof is attached hereto and marked 'A' entered into between the State Government (therein called the Lessor) and the transferor (therein called the lessee), the transferor is entitled to search for, win and work mines and minerals in respect of Silica Sand in the lands described in Schedule thereto and also in Schedule hereto for a term of 20 (twenty) years w.e.f. 14th day of January 2000 and subject to the payment of the rents and royalties and observance and performance of the lessee's covenant and conditions in the said deed of lease reserved and contained including a covenant not to assign the lease or any interest there under without the previous sanction of the State Government.

AND WHEREAS the transferor is now desirous of transferring and assigning the lease to the transferee and the State Government has, at the request of the transferor, granted permission to the transferor vide Govt. order No. 570/86-2014-279/78 dated 08.07.2014 to such a transfer and assignment of the lease upon the condition of the transferee entering into an agreement and is containing the terms and conditions hereinafter set forth.



Now this Deed Witnessed as follows:-

1. The transferee hereby covenants with the State Government that from and after the transfer and assignment of the lease the transferee shall be

Rajeev Kumar Chawla

Rishi Chawla

(गोन्दन लाल)
सम सचिव
विभाग

Rishi

पट्टा गृहीता

Registration No. : 6336

Year : 2,014

Book No. : 1

0201

ऋषि चावला

Rishi Chavla

रमेश चन्द्र चावला

87 दरमंगा कालोनी पोलिस स्टेशन टैगोर टाउन शहर इला0

व्यापार

*Rishi*

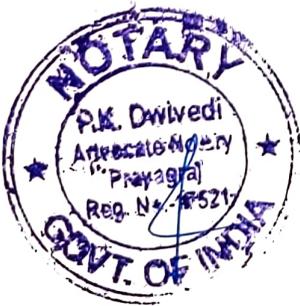
bound by, and be liable to perform, observe and conform and be subject to all the provisions of all the covenants, stipulations and conditions contained in said hereinbefore recited lease in the same manner in all respects as if the lease had been granted to the transferee as the lessee there under and he had originally executed it as such.

2. It is further hereby agreed and declared by the transferor of the one part and the transferee of the other part that:-

(i) The transferor and the transferee declare that they have ensured that the mineral rights over the area for which the mining lease is being transferred vest in the State Government.

(ii) The transferor hereby declares that he has not assigned, sublet, mortgaged or in any other manner transferred the mining lease now being transferred and that no other person or persons has any right, title or interest where under in the present mining lease being transferred.

(iii) The transferor further declares that he has not entered into or made any been agreements, contract or understanding whereby he had been or is being directly or indirectly financed to a substantial extent by or under which the transferor's operation or understandings were or are being substantially controlled by any person or body of persons other than the transferor.



Rajesh Kumar Chandra Rishi Chandra

₹
(गोन्दन लाल)
उप सचिव
भूतत्व एवं खनिकर्म विभाग,
उत्प्रा शासन, लखनऊ

Rishi

(iv) The transferee hereby declares that he has accepted all the conditions and liabilities which the transferor was having in respect of such mining lease.

(v) The transferee further declares that he is financially capable of and will directly undertake mining operations.

(vi) The transferee further declares that he has filed an affidavit stating that he has filed up-to-date income tax returns, paid the income tax assessed on him and paid the income tax on the basis of self-assessment as provided in the Income Tax Act, 1961, (43 of 1961).

(vii) The transferor has supplied to the transferee the original or certified copies of all plans of abandoned workings in the area and in a belt of 65 meters wide surrounding it.

(viii) The transferee hereby further declares that as a consequence of this transfer, the total area while held by him under mineral concessions are not in contravention of Section 6 of the Mines and Minerals (Development and Regulation) Act, 1957 of rules 35 of Mineral Concession Rules, 1960.

(ix) The transferor has paid all the rent, royalties and other dues towards Government till the date, in respect of this lease.



In witness whereof the parties hereto have signed on the date and

Rajeev Kumar Chandra *[Signature]*

[Signature]
(नेन्दन लाल)
उप सचिव
खनिकर्म विभाग,
गवर्नर

year first above written.

SCHEDULE

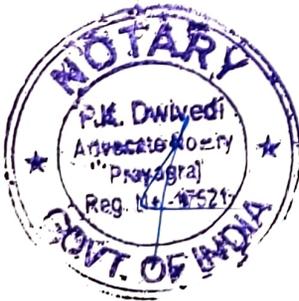
Location and area of the lease

All that tract of lands situated at Village-Aswan in Pargana Bara, Tehsil Bara, in District Allahabad, Sub District Bara and Thana Bara containing an area of 20.59 hectares delineated on the plan hereto annexed and thereon colored in red and bounded as follows:-

ON THE NORTH BY: Demarcated boundary pillars A, B, C, D, E and F and land of village Aswan.

ON THE SOUTH BY : Demarcated boundary pillars H and G and land of village Aswan.

ON THE EAST BY : Demarcated boundary pillars F and G and land of village Aswan.



AND

ON THE WEST BY : Demarcated boundary pillars A, I, J and H and land of village Aswan.

(here in after referred to as "the lands".)

Hajee Kumar Chawla *Rishichawl*

Rishichawl
 (गेन्दन लाल)
 उप सचिव
 भूतत्व एवं खनिकर्म विभाग,
 उ०प्र० शासन, जखनऊ

2440

[Signature]

25

Signed by _____

(गोन्दन लाल)

For and on behalf of the Governor of Uttar Pradesh
भूतत्व एवं खनिकर्म विभाग,
उ०प्र० शासन, लखनऊ

The Lessor

In the presence of:

1. _____

[Signature]
अनुभाग अधिकारी
भूतत्व एवं खनिकर्म विभाग
उ०प्र० शासन

2. _____

[Signature]
(संजय)
समीक्षा अधिकारी भूतत्व एवं खनिकर्म विभाग
उ०प्र० शासन
(Name and address)

Signed by Rajeev Kumar Chaula

The Transferor

In the presence of

1. _____

[Signature]
(नरेंद्र कुमार)
खदान सहायक
इलहाबाद

2. _____

[Signature]
विभागाध्यक्ष
भूतत्व एवं खनिकर्म विभाग
उ०प्र० शासन
लखनऊ

(Name and address)

Signed by Rajeev Chaula

The Transferee

In the presence of

1. _____

[Signature]
(गोप बहादुर)
अध्यक्ष
लखनऊ

2. _____

[Signature]
इलहाबाद

[Signature]

(Name and address)

Transferor registered at the
Govt. Registry No. 135/2009

[Signature]

Done at _____
this _____ day of _____ 20____

M. Kum.

(M. Kum.)
Advocate
Prayagraj



आज दिनांक 15/12/2014 को
 बही सं. 1 जिल्द सं. 1478
 पृष्ठ सं. 59 से 80 पर क्रमांक 6336

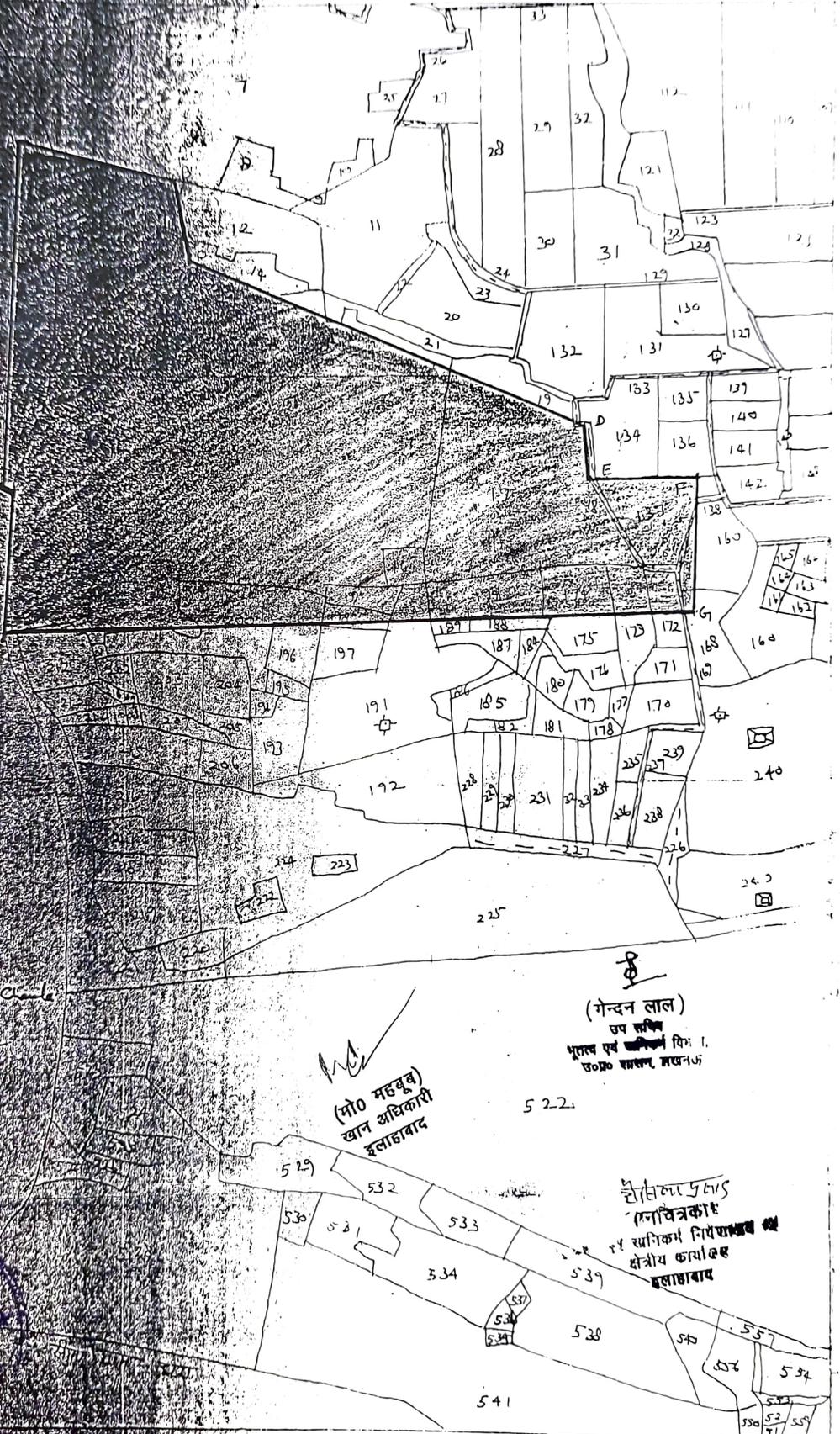
रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

पी०के० सिंह (प्र०)
 उप निबन्धक, बारा
 इलाहाबाद
 15/12/2014

Rishi





(मो० महबूब)
खान अधिकारी
इलाहाबाद

(गोन्दन लाल)
उप लल्लि
भूतल एवं कल्लि कि० १.
१०००० बरकल्ल, मखनज

डॉ० सि० ए० एस०
गणवित्रका
११ स्थानिकम निर्णयक
क्षेत्रीय कार्यालय
इलाहाबाद



भूतल एवं कल्लि कि० १. के खतन हेतु स्वीकृत क्षेत्र २००१ हेन्ड्रेड
कि० १, २, ३, ४, ५, ६, ७, ८, ९, १०, ११, १२, १३, १४, १५, १६, १७, १८, १९, २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००

Handwritten signature or initials.

[Illegible] अस्वा तहसील बारा जिला इलाहबाद

27A

[MAP with PLOT Numbers]

[हस्ताक्षर गेन्दन लाल]

[हस्ताक्षर मेहबूब]

[हस्ताक्षर _____]

श्री मुन्निराम चावला के पक्ष में सिलिका सैंड के खनन हेतु स्वीकृत क्षेत्र 20.59 हेक्टेयर
की [illegible] A, B, C, D, E, F, G, H, I, J,

कार्यालय जिलाधिकारी, इलाहाबाद।
(खनन अनुभाग)

पत्रांक: 1/खनन-2014-15

दिनांक 09/01/2015

कार्यालय आदेश

शासनादेश संख्या 567/86-2014-279/78 दिनांक 27 जून, 2014 द्वारा श्री मुंशीराम चावला पुत्र रवो रल्लाराम चावला नि०-11ए/7 दरियाबाद, इलाहाबाद के पक्ष में ग्राम अरावों के आराजी संख्या-13,15,16,17,18,137, 160, 168, 169, 172, 173, 174, 190, 191, 198, 199, 200 एवं 212 क्षेत्रफल-20.59 हे० क्षेत्र में स्थित सिलिका रौण्ड के खनन पट्टे को दिनांक 14.01.2000 से 13.01.2020 तक अर्थात् 20 वर्ष के लिए द्वितीय नवीनीकरण किया गया है जिसके क्रम में शासन द्वारा दिनांक 11.08.2014 को पट्टा विलेख का निष्पादन भी कर दिया गया है।

शासनादेश संख्या-570/86-2014-279/78 दिनांक 08.07.2014 द्वारा उक्त खनन पट्टे को श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला नि०-87 दरभंगा कालोनी, इलाहाबाद के पक्ष में हस्तान्तरण किये जाने की अनुमति प्रदान की गयी है जिसके क्रम में उ०प्र० शासन द्वारा दिनांक 12.12.2014 को हस्तान्तरण पट्टाविलेख का निष्पादन कर दिया गया है। श्री ऋषि चावला द्वारा दिनांक 15.12.2014 को हस्तान्तरित पट्टाविलेख का निबन्धन उपनिबन्धक बारा के कार्यालय में कराकर उसकी छायाप्रति इस कार्यालय में प्रस्तुत किया गया है। उपरोक्त खनन पट्टा क्षेत्र के पट्टाधारक श्री मुंशीराम चावला के स्थान पर अब श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला नि०-87 दरभंगा कालोनी, इलाहाबाद होंगे।

अतः पट्टाधारक श्री ऋषि चावला अपने पक्ष में स्वीकृत खनन पट्टा क्षेत्र में नियमानुसार पर्यावरण की शर्तों एवं अनुमोदित खनन योजना/कार्ययोजना की शर्तों के अधीन सिलिका रौण्ड का खनन/परिवहन कार्य कराना सुनिश्चित करें।

(मो० महबूब)

जिला खान अधिकारी
इलाहाबाद।

पत्रांक: 2906(7)/खनन-2014-15 तददिनांक!
प्रतिलिपि-निम्नलिखित को सूचनार्थ प्रेषित।

1. उपजिलाधिकारी, बारा, इलाहाबाद।
2. क्षेत्राधिकारी पुलिस, बारा, इलाहाबाद।
3. थानाध्यक्ष शंकरगढ़, बारा, लालापुर, धूरपुर, इलाहाबाद।
4. श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला नि०-87 दरभंगा कालोनी, इलाहाबाद।

(मो० महबूब)

जिला खान अधिकारी
इलाहाबाद।



Res

कार्यालय जिलाधिकारी, इलाहबाद।
(खनन अनुभाग)

पत्रांक ___ / खनन 2014 - 2015

दिनांक 08 / 01 / 2015

कार्यालय आदेश

शासनादेश संख्या 567 / 86-2014-279 / 78 दिनांक 27 जून 2014 द्वारा श्री मुंशीराम चावला पुत्र स्व0 रल्लाराम चावला नि0 - 11ए / 7 दरियाबाद, इलाहबाद के पक्ष में ग्राम अस्वान के आराजी संख्या - 13, 15, 16, 17, 18, 137, 160, 168, 172, 184, 190, 191, 198, 199, 200 एवं 212 क्षेत्रफल - 20.59 हे० क्षेत्र में स्थित सिलिका सैंड के खनन पट्टे को दिनांक 14.01.2000 से 13.01.2000 तक अर्थात् 20 वर्ष के लिए द्वितीय नवीनीकरण भी कर दिया गया है।

शासनादेश संख्या 570 / 86-2014-279 / 78 दिनांक 08.07.2014 द्वारा उक्त खनन पट्टे को श्री ऋषि चावला पुत्र श्री रमेश चंद्र चावला नि०-87 दरभंगा कॉलोनी, इलाहबाद के पक्ष में हस्तान्तरण किये जाने की अनुमति प्रदान की गयी है जिसके क्रम में उ०प्र० शासन द्वारा दिनांक 12.12.2014 को हस्तान्तरण पट्टाविलेख का निबद्ध उपनिबंधक बारे के कार्यालय में कराकर उसकी छायाप्रति के कार्यालय में प्रस्तुत किया गया है। उपरोक्त खाना पट्टा क्षेत्र के पट्टादारक श्री मुंशीराम चावला के स्थान पर अब श्री ऋषि चावला पुत्र श्री रमेश चंद्र चावला नि०-87 दरभंगा कॉलोनी, इलाहबाद होंगे।

अतः पट्टाधाराक श्री ऋषि चावला अपने पक्ष में स्वीकृत पट्टा क्षेत्र में नियमानुसार पर्यावरण की शर्तों एवं अनुमोदित खनन योजना / कार्ययोजना की शर्तों के अधीन सिलिका सैंड का खनन / परिवहन कार्य करना सुनिश्चित करें।

(मो० महबूब)
जिला खान अधिकारी
इलाहबाद

पत्रांक: 2906(7)/खनन-2014-15 तददिनांक।
प्रतिलिपि - निम्नलिखित को सूचनार्थ प्रेषित।

1. उपजिलाधिकारी, बारा इलाहबाद।
2. क्षेत्राधिकारी पुलिस, बारा इलाहबाद।
3. थानाध्यक्ष शंकरगढ बारा लालपुर, घूरपुर, इलाहबाद।
4. श्री ऋषि चावला पुत्र श्री रमेश चंद्र चावला, नि०-87 दरभंगा कॉलोनी, इलाहबाद।

(मो० महबूब)
जिला खान अधिकारी
इलाहबाद

[Notary stamp] [कार्यालय जिलाधिकारी stamp]

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Rishi Chawla,
Attorney,
Shri Munshi Ram Chawla,
87-Darbanga Colony,
Allahabad, U.P.-211002

Ref...../Parya/SEAC/ 106/2011/AD(VB)

Date 30 September, 2013

Sub:- Environmental clearance for Aswan Silica Sand Mine at plot no- 13,15 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill- Aswan, Taluka-Bara, Distt. Allahabad.U.P. (Leased Area 20.59 ha).

Dear Sir,

Please refer to your application/letter dated 17/12/2011 and 26/06/2013 addressed to the Director/Secretary, SEAC, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meeting held on dated 26/07/2013.

A presentation was made by the project proponent and along with their consultant M/s GRC (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

- 1- The Project proposal falls under category - 1(a) of EIA Notification, 2006 (as amended).
- 2- The proposal is for Aswan Silica Sand Mine, Area-20.59 ha., Vill-Aswan, Taluka-Bara, Distt. Allahabad.U.P. (Leased Area 20.59 ha).
- 3- As per the final EIA the Collection of 27,281 TPA Silica Sand from mining lease area 20.59 ha has been proposed which is a part of non forest Government revenue land.
- 4- Application has been submitted by Sh. Rishi Chawala, Attorney, 87, Darbanga Colony, Allahabad.
- 5- The mining leased area located between latitude $25^{\circ} 17' 32.62''$ N to $25^{\circ} 17' 20.19''$ N and longitude $81^{\circ} 40' 18.70''$ E to $81^{\circ} 40' 25.49''$ E.
- 6- The mining will be opencast type and carried through manually.
- 7- For the optimum utilization of the mineral available in the lease area, A clear gap of 7.5 m will be provided along with the lease boundary as required under MMR, 1961.
- 8- The quarry planning, slope, height, width and length of the benches will be planned on the basis of deposit. Since the deposit is very shallow and beds are horizontal, the manual mining is most suitable.
- 9- Mining will be carried out by bench formation of benches. The height and width of bench in (EIA Reg. 8/11) mineral will be 3 m and 4 m respectively. The slope of pit will be kept 45° .
- 10- Topsoil is scrapped and stored separately to be used for plantation or reclamation after back filling.
- 11- The mineral would be extracted and brought to the loading point manually. Then the trucks carry it to washing plant where it is up grade and sent to their respective destination. Washing is very much required for silica sand as it is associated with impurities like iron particles & dust



Rishi

True typed copy

Annexure R-3
Registered**State Level Environment Impact Assessment Authority, Uttar Pradesh****Directorate of Environment, U.P.**Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-I, Gomti Nagar, Lucknow – 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543E-mail : doeuplko@yahoo.comWebsite : www.seiaaup.com

To,

Shri Rishi Chawla,
Attorney,
Shri Munshi Ram Chawla,
87-Darbanga Colony,
Allahabad, U.P.-211002

Ref: 1446/Parya/SEAC/1-6/2011/AD(VB)

Date: 30 September, 2012

Sub: - Environmental clearance for Aswan Silica Sand Mine at plot no – 13,15 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill – Aswan, Taluka-Bara, Distt. Allahabad.U.P. (Leased Area 20.59 ha).

Dear Sir,

Please refer to your application/letter dated 17/12/2011 and 26/06.2013 addressed to the Director/Secretary, SEAC, Directorate of Environment, U.P. The State Level Appraisal Committee considered the matter in its meeting held on dated 26/07/2017.

A presentation was made by the project proponent and along with their consultant M/s GRC (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

- 1- The Project proposal falls under category – 1(a) of EIA Notification, 2006 (as amended).
- 2- The proposal is for Aswan Silica Sand Mine, Area 20.59 ha., Vill-Aswan, Taluka-Bara, Distt. Allahabad.U.P. (leased area 20.59 ha).
- 3- As per the final EIA the Collection of 27,281 TPA Silica Sand from mining lease area 20.59 ha has been proposed which is a part of non forest Government revenue land.
- 4- Application has been submitted by Sh. Rishi Chawala, Attorney, 87, Darbhanga Colony, Allahabad.
- 5- The mining leased area located between latitude 25 17' 32.63" N to 25 17'20.19" N and longitude 81 40' 18.70" E to 81" 40'25.49 E.
- 6- The mining will be opencast type and carried through manually.
- 7- For the optimum utilization of the mineral available in the lease area, A clear gap of 7.5 m will be provided along with the lease boundary as required under MMR, 1961.
- 8- The quarry planning, slope, height, width and length of the benches will be planned on the basis of deposit. Since the deposit is very shallow and beds are horizontal, the manual mining is most suitable.
- 9- Mining will be carried out by bench formation of benches. The height and width of bench in (EIA Reg. 8/11) mineral will be 3 m and 4 m respectively. The slope of pit will be kept 45 o.
- 10- Topsoil is scrapped and stored separately to be used for plantation or reclamation after back filling.

E.C. for Ashwa Silica Sand Mine at plot no- 13,15 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill-Ashwa, Taluqa-Bari, Distt. Allahabad, U.P., (Leased Area 20.59 ha).

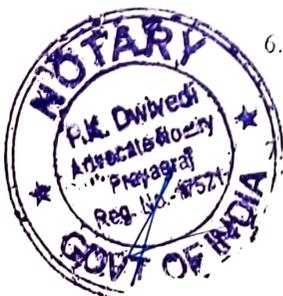
- 12- After the mineral is completely removed and the hard bottom has reached, the retaining wall will be made. The reject is first spread over the dumps and covers by the soil either for plantation for cultivation.
- 13- Approximately 79 % of land will be reclaimed at the end of the mine life period.
- 14- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14-09-2006.
- 15- During operation the maximum nos. of workers will be 54.
- 16- The water requirement will be limited to 6.15 KLD (1.3KLD for dust suppression, 0.5 KLD for domestic use, 3.7 KLD for greenbelt and 0.65 for washing of plant).
- 17- Mining plan along with progressive mine closure has been approved by IBM vide letter no- UP/Allahabad/silica sand/M Plan-/r-01/12-13 dated 27-05-2013.
- 18- The Terms of Reference for the above proposal were issued through letter no- 414/parya/SEAC/ 1106/2011/ AD(VB), dated 05-03-2012
- 19- The public hearing was organized on dated 10-04-2013 at mining site.
- 20- The project proponents have submitted final EIA report incorporating details of public hearing through letter dated 26-06-2013.

Based on the recommendations of the SEAC meeting held on 26/07/2013 on the above said project, the State Level Environment Impact Assessment Authority (SEIAA), (Meeting held on 04/09/2013), has decided to grant the Environmental Clearance for the title project for the Collection of 27281 TPA Silica Sand from mining lease area 20.59 ha along with all the General and Specific Condition as prescribed by SEAC/SEIAA for Silica Sand Mining proposals:

General conditions:

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand, red ochre and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
5. Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.



Ruby

E.C. for Aswa Silica Sand Mine at plot no- 13, 14 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, VIII-Ashwa, Taluka-Bara, Distt. Allahabad, U.P. (Leased Area 20.92 ha).

8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P Pollution Control Board.
12. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P Pollution Control Board.
15. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. U.P Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P Pollution Control Board and also at web site of the SEIAA at <http://seiaaup.com> and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
18. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

Specific conditions:

1. The environmental clearance is subject to approval of the State Land use Department, Government of U.P for diversion of agricultural land for non-agricultural use.



Rm.

E.C. for Aswa Silica Sand Mine at plot no- 13, 15 to 18, 127, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, VIII-Ashwa, Taluka-Para,
Distt. Allahabad, U.P. (Leased Area 29.52 ha).

2. The project proponent shall obtain Consent to Establish from the U.P State Pollution Control Board and effectively implement all the conditions stipulated therein.
3. A record of daily production capacity, engagement of man power and transport vehicles should be maintained.
4. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.
5. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
6. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
7. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U. P. on six monthly basis.
8. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.
Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.
9. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slope of higher benches shall be made gentler for easy accessibility by local people to use the water body.
10. Peripheral fencing shall be carried out along the excavated area.
11. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
12. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
13. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM₁₀ and PM_{2.5}) such



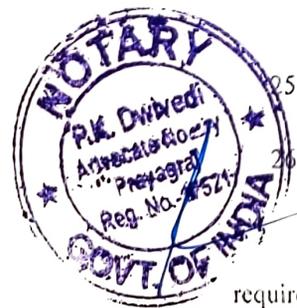
Ravi

E.C. for Aswa Silica Sand Mine at plot no- 13,15 to 19, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill-Ashwa, Taluka-Bara, Distt. Allahabad, U.P. (Leased Area 20.52 ha).

as around crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P. Pollution Control Board in this regard.

14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P. Ground Water Board.
15. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
17. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
18. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
19. Drilling and Blasting operations shall not be carried out.
20. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
21. Consent to operate shall be obtained from the U.P Pollution Control Board, prior to start of enhanced production from the mine.
22. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
23. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.
24. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc.
25. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.
26. All workers engaged must be covered under ES! as per mines act or under group insurance scheme.

Ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically



E.C. for Aswa Silica Sand Mine at plot no- 13,15 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill-Ashwa, Taluka-Bara, Distt. Allahabad, U.P. (Leased Area 20.59 Ha).

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendrients and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Encl: as above

(J. S. Yadav)

Member Secretary, SEIAA

No...../Parva/SEAC/1106/2011/AD(VB) Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Allahabad.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
7. Copy to Web Master/Guard file.

(O. P. Varma)

Secretary, SEAC/
Director (I/c), Environment



Ravi

2453

Annexure-R-4

35

To,

Dated:- 20-01-16

The Director & Secretary (SEAC)
Directorate of Environment, Govt. of U.P.
Dr. Bhimrao Ambedkar Paryavaran Parisar,
Vineet Khand- I, Gomti Nagar,
Lucknow- 226010
Uttar Pradesh.

Subject:- Compliance report (For June 2016) of Environmental Clearance Conditions for the "Aswan Silica sand Mine at plot No.-13,15 to 18,137,160,168,169,172 to 174 190 ,191,198 to 200 & 212 Vill.-Aswan ,Taluka-Bara ,Dist.-Allahabad".

Ref: Your letter no.-1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013

Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. REF NO.- 1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013.

In view of above , we are approaching you by submitting a copy of the following information/documents for your kind perusal :-

- 1-Para wise compliance of the General / Specific conditions mentioned in the Environmental Clearance .
- 2-Lab report .
- 3- Last Six months production detail.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

With Regards

Authorized Signatory

Rishi Chawla

(Shri Rishi Chawla)
87-Darbanga Colony
Allahabad,U.P.-211002

Enclosed: As above

Copy to:

✓ UPPCB, TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

CGO OFF, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow-226004

डाक प्राप्ति रसीद
प्राप्ति दिनांक..... 28/1/16
प्राप्तकर्ता हस्ताक्षर.....
अध्यक्ष प्रदूषण नियंत्रण बोर्ड, लखनऊ



Rishi

To.

Dated: 20-01-16

The Director & Secretary (SEAC)
 Directorate of Environment, Govt. of U.P.
 Dr. Bhimrao Ambedkar Paryavaran Parisar,
 Vineet Khand- I, Gomti Nagar,
 Lucknow- 226010
 Uttar Pradesh.

Subject:- Compliance report (For June 2016) of Environmental Clearance Conditions for the "Aswan Silica sand Mine at plot No.-13,15 to 18,137,160,168,169,172 to 174 190 ,191,198 to 200 & 212 Vill.-Aswan ,Taluka-Bara ,Dist.-Allahabad".

Ref: Your letter no.-1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013

Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. REF NO.- 1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013.

In view of above , we are approaching you by submitting a copy of the following information/documents for your kind perusal :-

- 1-Para wise compliance of the General / Specific conditions mentioned in the Environmental Clearance .
- 2-Lab report .
- 3- Last Six months production detail.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

With Regards

Authorized Signatory

Rishi Chawla

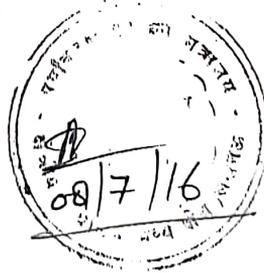
(Shri Rishi Chawla)
 87-Darbanga Colony
 Allahabad,U.P.-211002

Enclosed: As above

Copy to:

1. UPPCB, TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow-226004



Rishi



Dated 2-2-17

The Director & Secretary (SEAC)
Directorate of Environment, Govt. of U.P.
Dr. Bhupendra Ambekar Parvayana Parisa
Vince Khand, Gomti Nagar
Lucknow-226010
Uttar Pradesh

Subject:- Compliance report (For December 2015) of Environmental Clearance Conditions for the "Aswan Silica sand Mine at plot No.-13,15 to 18,137,160,168,169,172 to 174,190,191,198 to 200 & 212 Vill.-Aswan, Taluka-Bara, Dist.-Allahabad".

Ref: Your letter no.-1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013

Sir,

This is to inform you that our project has been accorded Environmental Clearance from SELAA, UP vide letter no. RFF/NO - 1446/Parya/SEAC/1106/2011/AD(VB), Dated 20 September 2013.

In view of above, we are approaching you by submitting a copy of the following information documents for your kind perusal:

- 1-Para wise compliance of the General & Specific conditions mentioned in the Environmental Clearance.
- 2-Lab report
- 3- Last Six months production detail.

We assure that the compliance of the conditions given by SELAA will be strictly followed with the progress of the project on letter & spirit.

With Regards

Authorized Signatory

Rishi Chawla
(Shri. Rishi Chawla)
87-Darbanga Colony,
Allahabad, U.P.-211002

डाक प्राप्ति रसीद
प्राप्ति दिनांक 13-2-17
प्राप्तकर्ता के नाम पर
उपरोक्त प्रयुक्त निवेदन की संख्या

Enclosed 3 copies

Polu



Secretary, U.P.P.C.B., FC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Joint Office, MoEF, Kendriya Bhavan, 5th Floor, Sector-II, Aliganj, Lucknow-226004

Dated: 2-2-17

[Illegible]

Subject: Compliance report (For December 2015) of Environmental Clearance Conditions for the "Aswan Silica Sand Mine at plot No. 13, 15 to 18, 137, 160, 168, 169, 172 to 174, 190, 191, 198 to 200 & 212, Vill.- Aswan, Taluka-Bara, Dist. Allahabad"

Ref: Your letter no. 1446 Parya/SEAC/11006/2011/AD(VB). Dated 20 September 2013

Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP vide Letter No. 1446/Parya/SEAC/11006/2011/AD(VB), Dated 20 September 2013.

In view of above, we are approaching you by submitting a copy of the following information/documents for your kind perusal:

1. Para-wise compliance of the General & Specific conditions mentioned in the Environmental Clearance
2. Lab report
3. Last Six months production detail

We ensure that the compliance of the conditions given by SEIAA will be strictly following with the progress of the project in letter & spirit.

With Regards

Authorized Signatory

[Signature]

(Shri Rishi Chawla)
87-Darbhanga Colony,
Allahabad UP 211002

Enclosed [illegible]

Copy to –

Member Secretary, UPPCB, [illegible], Vibhuti Khand, Gomti Nagar, Lucknow 226010
[illegible] Office, MoEF, Kendriya Bhavan, 5th Floor, Sector-41, Aliganj, Lucknow, 226004

पेषक,

निदेशक,

भूतत्त्व एवं खनिकर्म निदेशालय, 3040,
खनिज भवन, लखनऊ ।

सेवा में

जिलाधिकारी

इलाहाबाद ।

संख्या-

मा0 प्लान 2015

दिनांक 18/1/2017

विषय:- पट्टाधारक श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला के पक्ष में स्वीकृत खननपद-इलाहाबाद में तहसील-बारा, ग्राम- असवा के क्षेत्रफल 20.59 हेक्टेयर में उपखनिज सिलिका सैण्ड के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 18/1/2017 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (अ) "खनन योजना" को अनुमोदन के दिनांक से खनन पट्टा अवधि की समाप्ति तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र 27280 टन प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आवद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना का निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी0 एवं बेंच की चौड़ाई, ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. फंस का ढलान 60 डिग्री से अधिक न हो और कहीं पर भी अण्डर कटिंग न हो।
 4. खनन कार्य मानव श्रम व मशीनी विधि से किया जाये।
 5. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायेंगे।
 6. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायेगी।



[Signature]

7. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग, कच्चे मार्गद्व पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
8. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जाँच का प्राविधान रखा जाना चाहिये तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध करायी जाय।
9. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
कृते निदेशक।

संख्या: 1980 (1)/मा0 प्लान/2015 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, इलाहाबाद।
- 2- खान अधिकारी, जनपद इलाहाबाद।
- 3- श्री ऋषि चावला पुत्र श्री रमेश चन्द्र चावला, नि0 87 दरभंगा कालोनी, जनपद—इलाहाबाद।
- 4- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
कृते निदेशक।



(Handwritten signature)

2459



सत्यमेव जयते

भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety



संख्या s 29013/P-34(4)/वांक्षे० (उ०अं०)/2018/Alb-Silica/ 1९७५

वाराणसी, दिनांक ०५.०५.२०१८

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री हफिजुल हसन, प्रबन्धक,

असवां सिलिका सैंड माइन (क्षे० - 20.59 हे०) एवं

बांकीपुर & छतेहरा गुरेठा सिलिका सैंड माइन (क्षे० - 48.86 हे०),

मालिक - श्री ऋषि चावला & श्रीमती निर्मल रानी चावला,

ग्राम - असवां, तालुका - बारा, पोस्ट - शंकरगढ़, जिला - इलाहाबाद (उत्तर प्रदेश)।

विषय - *Authorization Under Regulation 34(4) of the Metalliferous Mines Regulation, 1961, to work as manager of Aswan Silica Sand Mines (Area - 20.59 Hect.) of Shri Rishi Chawla & Bankepur, Chatehara Gurehatha Silica Sand Mine (Area - 48.86 Hect.) of Smt. Nirmal Rani Chawla at District : Allahabad.*

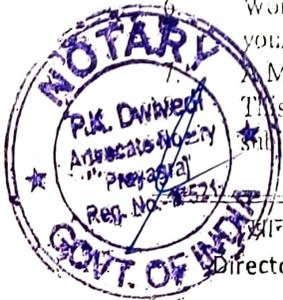
महोदय,

Please refer to your letter no. 'Nil' dated 05.04.2018 on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(4) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of Aswan Silica Sand Mines (Area - 20.59 Hect.) of Shri Rishi Chawla & Bankepur, Chatehara Gurehatha Silica Sand Mine (Area - 48.86 Hect.) of Smt. Nirmal Rani Chawla, for a period up to 02.05.2019 subject to the following conditions:

1. No. underground working shall be made.
 2. Employment of work persons in the mine shall not exceed 75 in all.
 3. Work in the mines shall be done during day light hours only.
 4. No blasting shall be done in the mine.
 5. Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall not be used in connection with the excavation without obtaining permission in from this directorate.
 6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
 7. Mining Mate shall exercise personal supervision of operations connected with mining.
- This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with

खान सुरक्षा महानिदेशालय - वर्ष 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध
Directorate General Of Mines Safety - Protecting Miner's Safety & Health Since 1902



Handwritten signature

2460

(41)

9. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
10. This permission is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

भ व दी य

उपसिद्ध 04/05/18
खान सुरक्षा निदेशक,
वाराणसी क्षेत्र वाराणसी



R.K.

खान सुरक्षा महानिदेशालय - वर्ष 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध
Directorate General Of Mines Safety - Protecting Miner's Safety & Health Since 1902
कार्यालय पता- S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002,
दूरभाष एवं फैक्स 0542-2284911, ईमेल - dgmsvaranasi@gmail.com

IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

V A K A L A T N A M A

IN THE MATTER OF:

DEVIDAS KHATRI

-----APPLICANT (S)

VERSUS

UNION OF INDIA AND OTHERS

-----RESPONDENT (S)

I/We, Rishi Rishi Chawla s/o Shri Ramesh Chandra Chawla R/o 87 Darbhanga Colony, Prayagraj (U.P.) (Newly Impleaded Respondent No.), do hereby appoint and retain **STUTI RAI, Advocate**, C-187, Dayananad Colony, Lajpat Nagar -110024, Mobile No. +917651982119, adv.stutirai@gmail.com to act and appear for us in the aforesaid matter and to conduct and prosecute or defend the same and to take all proceedings that may be required to be taken by any application connected therewith or any decree or passed therein including the proceedings in taxation and application for REVIEW, to file and obtain return of documents and to deposit and receive money on our behalf in the said matter and to represent us and take all steps necessary therein for and our behalf. We agree to ratify all acts done by him in pursuance of this authority.

Dated this the _____ day of March, 2024

*Identified & Satisfied about the execution of the vakalatanama by
Accepted*

Stuti Rai

Stuti Rai
Respondent No.

MEMO OF APPEARANCE

To,
The Registrar
Debts Recovery Appellate Tribunal
Allahabad
Sir,

Please enter my appearance for the above named Respondent No.4 in the above named Appeal
Thanking You

Stuti Rai
Yours Sincerely

Dated _____ March 2024

(*STUTI RAI*)
Advocate

2462



Stuti Rai <tropical0098@gmail.com>

Devidas Khatri v. Union of India | Reply on behalf of Rishi Chawla

1 message

Stuti Rai <tropical0098@gmail.com>

Sat, Mar 30, 2024 at 10:44 PM

To: "ms@uppcb.in" <ms@uppcb.in>, "clo@uppcb.in" <clo@uppcb.in>, adv.stutirai@gmail.com

Dear Sir,

Please find reply dtd 30.03.2024 filed by Rishi Chawla in the captioned matter (OA 203 of 2021 before the Hon'ble National Green Tribunal, Principal Bench Delhi) in respect of expired mining lease at village Aswan.

This email may be considered as sufficient proof of service.

Regards,
Stuti Rai,
Advocate
+91-7651982119

 **Rishi Chawla Final.pdf**
18069K